The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004

Act 5 of 2004

Keyword(s):
Annual Budget, Current Fiscal Deficit, Fiscal Indicators, Previous Revenue Deficit, Total Liabilities

Amendments appended: 15 of 2010, 5 of 2011, 17 of 2011, 8 of 2016

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

No. 388(2)/VII-V-1-1(KA)-8-2004
Dated Lucknow, February 27, 2004

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh Adhiniyam, 2004 (Uttar Pradesh Adhiniyam Sankhya 5 of 2004) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 26, 2004 :—

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT ACT, 2004

(U. P. ACT NO. 5 OF 2004)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to provide for the responsibility of the State Government to ensure fiscal stability and sustainability, and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government borrowings, government guarantees, debt and deficits, greater transparency in fiscal operations of the State Government and use of a medium-term fiscal framework and for matters connected therewith or incidental thereto.

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

(2) It shall come into force on such date as the State Government may by notification, appoint.

Definitions

2. In this Act, unless the context otherwise requires,—

(a) "annual budget" means the annual financial statement laid before both Houses of State Legislature under Article 202 of the Constitution;

(b) "current year" means the year preceding the year for which budget and Medium Term Fiscal Restructuring Policy are being presented;

(c) "fiscal dificit" means the excess of—

(i) total disbursements from the Consolidated Fund of the State (excluding repayment of debt) over total receipts into the Fund excluding the debt receipts during a financial year; or

(ii) total expenditure from the Consolidated Fund of the State (including loans but excluding repayment of debt) over own tax and non-tax revenue receipts, devolution and other grants from Government of India to the State, and non-debt capital receipts during a financial year which represents the borrowing requirements, net of repayment of debt, of the State Government during the financial year;

(*d*) "Fiscal Indicators" means the measures such as numerical ceilings and proportions to gross state domestic product or any other rations, as may be prescribed, for evaluation of the fiscal position of the State Government;

(*e*) "previous year" means the year preceding the current year;

(*f*) "revenue dificit" means the difference between reveune expenditure and revenue receipts;

(*g*) "total liabilities" means the liabilities under the Consolidated Fund of the State and the public account of the State.

Medium Term Fiscal Restructuring Policy to be laid before the Legislature

3. (1) The State Government shall in each financial year lay before both Houses of the Legislature a Medium Term Fiscal Restructuring Policy alongwith the annual budget.

(2) The Medium Term Fiscal Restructuring Policy shall set forth a five-year roling targets for the prescribed fiscal indicators with specification of under lying assumptions.

(3) In particular and without prejudice to the provisions contained in sub-section (2), the Medium Term Fiscal Restructuring Policy shall include an assessment of sustainability relating to—

(i) the balance between revenue receipts and revenue expenditure;

(ii) the use of capital receipts including borrowings for generating productive assets.

(4) The Medium Term Fiscal Restructuring Policy shall, *inter-alia*, contain—

(*a*) the medium term fiscal objectives of the State Government;

(*b*) an evaluation of performance on the basis of the prescribed fiscal indicators *vis-a-vis* the targets set out in the budget, and the likely performance in the current year as per revised estimates;

(*c*) a statement on recent economic trends and future prospects for growth and development affecting fiscal position of the State Government;

(*d*) the strategic priorities of the State Government in the fiscal areas for the ensuing financial year;

(*e*) the policies of the State Government for the ensuing financial year relating to taxation, expenditure, borrowings and other liabilities, lending and investments, pricing of administered goods and services, guarantees and activities of Public Sector Undertakings which have potential budgetary implications; and the key fiscal measures and targets pertaining to each of these;

(*f*) an evaluation as to how current policies of the State Government are in conformity with the fiscal management principles set out in section 4 and the fiscal objectives set out in the Medium Term Fiscal Restructuring Policy.

(5) The Medium Term Fiscal Restructuring Policy shall be in such form as may be prescribed.

Fiscal Management Principles

4. (1) The State Government shall be guided by the following fiscal management principles—

(*a*) to maintain Government debt at predent levels;

(b) to manage guarantees and other contingent liabilities prudently, with particular reference to the quality and level of such liabilities;

(c) to ensure that policy decisions of the Government have due regard to their financial implication on future generation;

(d) to ensure that borrowings are used on development activities, which are evaluated to become self-sustained, and creation or augmentation of capital assets, and are not applied to finance current expenditure;

(e) to ensure a reasonable degree of stability and predictability in the level of tax burden;

(f) to maintain the integrity of the tax system by minimizing special incentives, concessions and exemptions;

(g) to pursue tax policies with due regard to economic efficiency and compliance costs;

(h) to pursue non-tax revenue policies with due regard to cost recovery and equity;

(i) to pursue expenditure policies that would provide impetus to economic growth, poverty reduction and improvement in human welfare;

(j) to build up a revenue surplus for use in capital formation and productive expenditure;

(k) to ensure that physical assets of the Government are properly maintained;

(l) to disclose sufficient information to allow the public to scrutinize the conduct of fiscal policy and the state of public finance;

(m) to ensure that Government uses resources in ways that give best value for money and also ensure that public assets are put to best possible use;

(n) to minimize fiscal risks associated with running of public sector undertakings and utilities providing public goods and services;

(o) to manage expenditure consistent with the level of revenue generated;

(p) to formulate budget in realistic and objective manner with due regard to the general economic outlook and revenue prospects and minimize deviations during the course of the year;

(q) to ensure discharge of current liabilities in a timely manner.

(2) The State Government shall take appropriate measures to eliminate the revenue deficit and control the fiscal deficit at sustainable level and build up adequate revenue surplus.

(3) In particular, and without prejudice to the generality of the foregoing provisions, the State Government shall—

(a) reduce revenue deficit to nil within a period of five financial years beginning from the 1st day of April 2004 and ending on the 31st day of March, 2009;

(*b*) reduce revenue deficit as percentage of Gross State Domestic Product in each of the financial years referred to in clause (*a*) in a manner consistent with the goal set out in clause (*a*);

(*c*) reduce fiscal deficit to not more than three per cent of the estimated Gross State Domestic Product within the period referred to in clause (*a*);

(*d*) reduce fiscal deficit as percentage of Gross State Domestic Product in each of the financial years referred to in clause (*a*) in a manner consistent with the goal set out in clause (*c*);

(*e*) not to give guarantee for any amount exceeding the limit stipulated under any rule or law of the State Government existing at the time of the coming into force of this Act or any rule or law to be made by the State Government subsequent to coming into force of this Act;

(*f*) ensure within a period of fourteen financial years, beginning from the initial financial year on the 1st day of April, 2004, and ending on the 31st day of March, 2018; that the total liabilities at the end of the last financial year, do not exceed twenty-five per cent of the estimated gross state domestic product for that year:

Provided that revenue deficit and fiscal deficit may exceed the limits specified under this sub-section due to ground or grounds of unforeseen demands on the finance of the State Government due to national security or natural calamity, subject to the condition that the excess beyond limits arising due to natural calamities does not exceed the actual fiscal cost that can be attributed to the calamities:

Provided further that the ground or grounds specified in the first proviso shall be placed before both the Houses of Legislature, as soon as possible, after it becomes likely that such deficit amount may exceed the aforesaid limits, with an accompanying report stating the likely extent of excess, and reasons therefor.

Measures for Fiscal Transparancy

5. (1) The State Government shall take suitable measures to ensure greater transparency in its fiscal operations in public interest and minimize as far as practicable, secrecy in the preparation of the annual budget.

(2) In particular and without prejudice to the generality of the foregoing provisions, the State Government shall, at the time of presentation of the annual budget, disclose in a statement in the form as may be prescribed,—

(*a*) the significant changes in the accounting standards, policies and practices affecting or likely to effect the computation of prescribed fiscal indicators;

(*b*) as far as practicable, and consistent with protection of public interest, the contingent liabilities created by way of guarantees; the actual liabilities arising out of borrowings by Public Sector Undertaking and Special Purpose Vehicles and other equivalent instruments where liability for repayment is on the State Government allocations and commitments made by the State Government having potential budgetary implications, including revenue demand raised but not realized, tax expenditure; losses incurred in providing public goods, and services through public utilities and undertaking; liability in respect of major works and contracts; and subsidy payments and the impact of the same on the fiscal position of the State including in relation to the targets referred to in sub-section (3) of Section 4.

6. (1) The Annual budget, and policies announced at the time of the budget, shall be consistent with the objectives and targets specified in the Medium Term Fiscal Restructuring Policy for the coming and future years. Measures to enforce compliance

(2) The Minister Incharge of the Department of Finance, shall review, every half year, the trend in receipts and expenditure in relation to the budget, remedial measures to be taken to achieve the budget targets, and place before both the Houses of Legislature the outcome of such reviews. The review report shall be in such from as may be prescribed.

(3) The review report shall explain,—

(a) any deviation or likely deviation in meeting the obligations cast on the State Government under this Act;

(b) whether such deviation is substantial and relates to the actual or the potential budgetary outcomes, and how much of the deviation can be attributed to general economic environment and to policy changes by the State Government; and

(c) the remedial measures the State Government proposes to take.

(4) Wherever there is a prospect of either shortfall in revenue or excess of expenditure over pre-specified levels for a given year on account of any new policy decision of the State Government that affects either the State Government or its public Sector Undertakings, State Government, prior to taking such policy decision, shall take measures to fully offset the fiscal impact for the current and future years by curtailing the sums authorized to be paid and applied from and out of the Consolidated fund of the State under any Act to provide for the appropriation of such sums, or by taking interim measures for revenue augmentation, or by taking up a combination of both:

Provided that nothing in this sub-section shall apply to the expenditure charged on the Consolidated Fund of the State under clause(3) of Article 202 of the Constitution:

Provided further that, while adhering to the fiscal years, the State Government will give priority to protecting certain expenditure defined in the Medium Term Fiscal Restructuring Policy as "High Priority Development Expenditure" (including, *inter alia.*) from curtailment or may impose a recede or partial curtailment.

(5) Whenever one or more supplementary estimates are presented to the House of Legislature, the State Government shall also present an accompanying statement indicating the corresponding curtailment of expenditure and/or augmentation of revenue to fully offset the fiscal impact of the supplementary estimates in relation to the budget targets of the current year and the Medium Term Fiscal Restructuring Policy objectives and targets for the future year.

7. (1) The State Government may, by notification, make rules for carrying out the provisions of this Act. Power to make rules

(2) In particular, and without prejudice to the generality of the foregoing powers such rules may provide for all or any of the following matters, namely:—

(a) the fiscal indicator to be prescribed for the purpose of sub-section (2) of section 3 and clause *(a)* of sub-section (2) of section 5;

(b) the term of the Medium Term Fiscal Restructuring Policy referred to in section 3;

(*c*) any other matter which is required to be, or may be prescribed.

Protection of action taken in good faith

8. No suit for prosecution or other legal proceedings shall lie against the State Government or any officer of the State Government for anything which is in good faith done or intended do be done under this Act or the rules made thereunder.

Application of other laws not barred

9. The provisions of this Act shall be in addition to, and not in derogation of the provisions of any other law for the time being in force.

Power to remove difficulties

10. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the *Gazette* make such provisions not inconsistent with the provisions of this Act as it may been necessary for removing the difficulty:

Provided that no order shall be made under this section after the expiry of two years from the commencement of this Act.

(2) Every order made under this section shall be laid as soon as may be after it is made, before each House of the State Legislature.

STATEMENT OF OBJECTS AND REASONS

With a view to provide for the responsibility of the State Government to ensure fiscal stability and sustainability, and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal polity and prudent debt management through limits on State Government borrowings, government guarantees, debt and deficits, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework, it was considered necessary to enact a law.

The Fiscal Responsibility Bill, among other things, provides for the following :—

(i) requiring the State Government to lay in each financial year before both Houses of the State Legislature a Medium Term Fiscal Restructuring Policy alongwith the annual budget which will set forth five year rolling targets of prescribed fiscal indicators.

(ii) specifying fiscal management principles to guide the State Government.

(iii) requiring the State Government to take appropriate measures to eliminate revenue deficit and containing the fiscal deficit as percentage of GSDP by 31st March, 2009 within the prescribed limits.

(iv) requiring the State Government to take suitable measures to ensure transparency in fiscal operations and to minimize as far as practicable, secrecy in the preparation of the annunal budget.

(v) to require that the annual budget and the policies announced at the time of budget shall be consistent with the objectives and targets specified in the Medium Term Fiscal Restructuring Policy for the coming and future years.

(vi) half-yearly reviews of the trends in receipts and expenditure in relation to the budget by the Finance Minister and placing the outcome of such review before both the Houses of the State Legislature.

(vii) requiring the Finance Minister to make statement in both the Houses of the State Legislature in respect of any deviation in meeting the obligations cast on the State Government under the Legislation.

(viii) relaxation from deficit reduction targets to deal with unforeseen demands on account of national security or unprecedented natural calamities.

The Uttar Pradesh Fiscal Responsibility and Budget Management Bill, 2004 is introduced accordingly.

By order
R. B. RAO,
Pramukh Sachiv.

पी०एस०यू०पी०—ए०पी० 969 राजपत्र (हिन्दी)—(2342)—2004—597 प्रतियां (कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०—ए०पी० 253 सा० विधायी—(2343)—2004—850 प्रतियां (कम्प्यूटर/आफसेट)।

क्रम-सं०-107

रजिस्ट्रेशन नम्बर-एस०एस०पी० / एल०-
डब्लू० / एन०पी०-91 / 2008-10
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 19 मार्च, 2010
फाल्गुन 28, 1931 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग-1

संख्या 402/79-वि-1-10-1(क)-13-2010

लखनऊ, 19 मार्च, 2010

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) विधेयक, 2010 पर दिनांक 18 मार्च, 2010 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 15 सन् 2010 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) अधिनियम, 2010

(उत्तर प्रदेश अधिनियम संख्या 15 सन् 2010)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध अधिनियम, 2004 का संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इकसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-(1) यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) अधिनियम, 2010 कहा जायेगा। संक्षिप्त नाम और प्रारम्भ

(2) यह ऐसे दिनांक को प्रवृत्त होगा जैसा राज्य सरकार अधिसूचना द्वारा नियत करे।

उत्तर प्रदेश अधिनियम संख्या 5 सन् 2004 की धारा 4 का संशोधन

2-उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध अधिनियम, 2004 की धारा 4 में उपधारा (3) में, खण्ड (ग) और (घ) के स्थान पर निम्नलिखित खण्ड रख दिए जाएंगे, अर्थात :-

"(ग) सकल राज्य घरेलू उत्पादन के ऐसे प्रतिशत के स्तर तक और ऐसी अवधि में राजकोषीय घाटे को कम करना जैसा राज्य सरकार द्वारा विहित किया जाए।

(घ) खण्ड (ग) में निर्दिष्ट प्रत्येक वित्तीय वर्ष में ऐसी रीति से, जो उस खण्ड में दिए गए लक्ष्य से संगत हो, सकल राज्य घरेलू उत्पादन के प्रतिशत तक राजकोषीय घाटे को कम करना।"

उद्देश्य और कारण

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अधिनियमन राजकोषीय स्थायित्व और संपोषणीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर और राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना के सुधार और मानव विकास के अवसर में वृद्धि करने के सम्बन्ध में राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिए किया गया है।

उक्त अधिनियम की धारा 4 की उपधारा (3) के खण्ड (ग) और (घ) में प्रावधान है कि राज्य सरकार 1 अप्रैल, 2004 से प्रारम्भ होने वाली और 31 मार्च, 2009 को समाप्त होने वाली अवधि के भीतर प्राक्कलित, सकल राज्य घरेलू उत्पाद के तीन प्रतिशत से अनधिक तक राजकोषीय घाटे में कमी करेगी और ऊपर दिये गये लक्ष्य और प्रत्येक वित्तीय वर्ष में सकल राज्य घरेलू उत्पाद के प्रतिशत के अनुसार राजकोषीय घाटे में कमी करेगी।

किसी वित्तीय वर्ष में सरकार का राजकोषीय घाटा उक्त वर्ष के दौरान सरकार द्वारा लिये गये शुद्ध उधार का द्योतक है, जिसका प्रयोग पूंजीगत व्यय और विकास व्यय के वित्त पोषण के लिए किया जाता है। राजकोषीय घाटे का नियंत्रण पूंजीगत और विकास सम्बन्धी व्यय को सूचित करता है। हाल के वर्षों में सामान्य आर्थिक मंदी विद्यमान रही है जो अर्थव्यवस्था के सभी क्षेत्रों को प्रभावित करती रही। इससे न केवल करों की उत्प्लावकता प्रभावित हुई है बल्कि आर्थिक विकास को प्रोत्साहन देने के लिए अर्थव्यवस्था के विभिन्न क्षेत्रों में सरकार द्वारा और अधिक निधि का निवेश आवश्यक हो गया है।

अतएव, यह विनिश्चय किया गया है कि उक्त खण्डों (ग) और (घ) को संशोधित करके क्रमशः सकल राज्य घरेलू उत्पाद के प्रतिशत के अनुसार राज्य सरकार द्वारा यथाविहित अवधि के भीतर राजकोषीय घाटे में कमी करने और प्रत्येक वित्तीय वर्ष में सकल राज्य घरेलू उत्पाद के प्रतिशत के अनुसार राजकोषीय घाटे में कमी करने की व्यवस्था की जाय।

तद्नुसार उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2010 पुरःस्थापित किया जाता है।

आज्ञा से,
प्रताप वीरेन्द्र कुशवाहा,
सचिव।

No. 402(2)/LXXIX-V-1-10-1(Ka)13-2010

Dated Lucknow, March 19, 2010

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Sanshodhan) Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 15 of 2010) as passed by the Uttar Pradesh Legislature and assented to be the Governor on March 18, 2010.

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2010

(U.P ACT NO. 15 OF 2010)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004

IT IS HERBY enacted in the Sixty-first Year of the Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 4 of U.P. Act no. 5 of 2004

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004, in sub-section (3) *for* clauses (c) and (d), the following clauses shall be *substituted*, namely :-

"*(c)* reduce fiscal deficit to such level as percentage of Gross State Domestic Product and in such period as may be prescribed by the State Government.

(d) reduce fiscal deficit as percentage of Gross State Domestic Product in each of the financial years referred to in clause (c) in a manner consistent with the goal set out in that clause."

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal polity and prudent debt management through limits on State Government borrowings, Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

Clauses *(c)* and *(d)* of sub-section (3) of section 4, of the said Act, provide that the State Government shall reduce fiscal deficit to not more than three per cent of the estimated Gross State Domestic Product within the period commencing on1st day of April 2004 and ending with the 31st day of March, 2009, and reduce fiscal deficit as percentage of Gross State Domestic Product in each of the financial years and the goal referred to above.

Fiscal deficit of the Government in a year, represents the net borrowing by the Government during the year which is used to fund capital expenditure and development expenditure and controlling fiscal

deficit implies reducing capital and development expenditure. In the recent years, there has been a general economic slowdown affecting all sectors of economy. This has not only affected the buoyancy of taxes but also has necessitated infusion of more funds by the Government into various sectors of the economy to provide impetus to economic growth.

It has, therefore, been decided to amend the said clauses *(c)* and *(d)* to provide respectively for reducing fiscal deficit as percentage of Gross State Domestic Product and in such period as may be prescribed by the State Government, and for reducing fiscal deficit as percentage of Gross State Domestic Product in each of the financial years as may be prescribed under clause *(c)*.

The Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Bill, 2010 is introduced accordingly.

By order,
P.V. KUSHWAHA,
Sachiv.

पी0एस0यू0पी0—ए0पी0 1220 राजपत्र (हि०)—2010—(2600)—597 प्रतियां (कम्प्यूटर / टी० / आफसेट)।

पी0एस0यू0पी0—ए0पी0 242 सा0 विधा0—2010—(2601)—850 प्रतियां (कम्प्यूटर / टी० / आफसेट)।

क्रम-संख्या—41

रजिस्ट्रेशन नम्बर—एस०एस०पी०/एल०
डब्लू/एन०पी०—91/2011—13
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग—1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, शुक्रवार, 4 मार्च, 2011
फाल्गुन 13, 1932 शक सम्वत्

उत्तर प्रदेश सरकार
विधायी अनुभाग—1

संख्या 303/79-वि–1-11-1(क)-10–2011
लखनऊ, 4 मार्च,, 2011

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने **उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2011** पर दिनांक 3 मार्च, 2011 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 5 सन् 2011 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :—

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अधिनियम, 2011

[उत्तर प्रदेश अधिनियम सख्या 5 सन् 2011]

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का संशोधन करने के लिए

अधिनियम

भारत गणराज्य के बासठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :—

1—(1) यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2011 कहा जायेगा। संक्षिप्त नाम

उत्तर प्रदेश अधिनियम संख्या-5 सन् 2004 की धारा 3 का संशोधन

2—उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम 2004 जिसे आगे मूल अधिनियम कहा गया है, की धारा 3 में, उपधारा (5) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी अर्थात् :—

"(6) राज्य सरकार प्राप्ति और व्यय के समस्त महत्वपूर्ण मदों का विवरण प्रस्तुत करते हुए मध्यकालिक राजकोषीय पुनःसंरचना नीति को अपेक्षाकृत अधिक व्यापक बनाने का प्रयास करेगी।"

धारा 4 का संशोधन

3—मूल अधिनियम की धारा 4 में, उपधारा (3) में,

(क) खण्ड (क) के स्थान पर निम्नलिखित खण्ड रख दिया जाएगा, अर्थात्:–

"(क) राजकोषीय वर्ष 2011—12 की समाप्ति तक राजस्व घाटा शून्य करेगी और राजस्व सन्तुलन बनाये रखेगी या तत्पश्चात अधिशेष प्राप्त करेगी।"

(ख) खण्ड (ग) के स्थान पर निम्नलिखित खण्ड रख दिया जाएगा, अर्थात्:—

"(ग) खण्ड (क) में निर्दिष्ट वर्ष तक प्राक्कलित सकल राज्य घरेलू उत्पाद के अनधिक तीन प्रतिशत तक राजकोषीय घाटे में कमी करेगी और तत्पश्चात् इस स्तर को बनाये रखेगी।"

(ग) खण्ड (च) के स्थान पर निम्नलिखित खण्ड रख दिया जाएगा, अर्थात्:—

"(च) यह सुनिश्चित करेगी कि राजकोषीय वर्ष 2014—15 की समाप्ति पर कुल ऋण स्टाक उस वर्ष के प्राक्कलित सकल घरेलू उत्पाद के बयालीस प्रतिशत से अधिक नहीं हो।"

धारा 6 का संशोधन

4—मूल अधिनियम की धारा 6 में, उपधारा (5) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी, अर्थात् :—

"(6) सरकार इस अधिनियम के उपबन्धों के अनुपालन के विशेष सन्दर्भ में सरकार की वित्तीय स्थिति की प्रास्थिति की समीक्षा करने के लिए एक स्वतंत्र अभिकरण नियुक्त करेगी। ऐसी समीक्षा का कालनियतन उसी प्रकार होगा जैसा कि विहित किया जाय।"

उद्देश्य और कारण

राजकोषीय स्थायित्व और सम्पोषणीयता सुनिश्चित करने और राज्य सरकार द्वारा पर्याप्त राजस्व अधिशेष की प्राप्ति कर, राजकोषीय घाटे में कमी लाकर और राजकोषीय नीति के प्रभारी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण, राज्य सरकार के सम्व्यवहारों में महत्तर पारदर्शिता लाने और मध्यकालिक राजकोषीय रूपरेखा का प्रयोग कर, सामाजिक और भौतिक अवसंरचना के सुधार और मानव विकास के अवसर में वृद्धि करने के संबंध में राज्य सरकार के उत्तरदायित्व की व्यवस्था करने हेतु उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 अधिनियमित किया गया है।

2—उक्त अधिनियम की धारा 4 की उपधारा (3) के खण्ड (क), (ग) और (च) में प्रावधान है कि राज्य सरकार 1 अप्रैल, 2004 से प्रारम्भ होने वाली और 31 मार्च, 2009 को समाप्त होने वाली अवधि के भीतर प्राक्कलित सकल राज्य घरेलू उत्पाद के तीन प्रतिशत से अनधिक तक राजकोषीय घाटे में कमी करेगी और ऊपर दिये गये लक्ष्य और प्रत्येक वित्तीय वर्ष मे सकल राज्य घरेलू उत्पाद के प्रतिशत के अनुसार राजकोषीय घाटे में कमी करेगी।

3–तेरहवें वित्त आयोग ने ऊपर पैरा–दो में उल्लिखित राजकोषीय लक्ष्यों की प्राप्ति के लिए लक्ष्य वर्षों को परिवर्तित करने की संस्तुति की है।

अतएव तेरहवें वित्त आयोग की संस्तुति के अनुसार सकल घरेलू उत्पाद के प्रतिशत के रूप में क्रमशः राजस्व घाटा, राजकोषीय घाटा और ऋणों को कम करने के लिए उक्त खण्ड (क), (ग) और (च) को संशोधित करने का विनिश्चय किया गया है। इसके अतिरिक्त तेरहवें वित्त आयोग ने मध्यकालिक राजकोषीय पुनर्संरचना नीति को अधिक व्यापक बनाने के लिए और उक्त अधिनियम सन् 2004 के विभिन्न खण्डों के कार्यान्वयन के विशेष संदर्भ में राज्य की राजकोषीय स्थिति का पुनरावलोकन करने के लिए एक स्वतंत्र प्राधिकरण का गठन करने के लिए संस्तुति की है।

तदनुसार उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) विधेयक, 2011 पुरः स्थापित किया जाता है।

आज्ञा से,
के०के० शर्मा,
प्रमुख सचिव।

No. 303(2)/LXXIX-V-1-11-1 (ka) 10/2011

Dated Lucknow, March 4, 2011

IN pursuance of the provisions of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Sansodhan) Adhiniyam, 2011 (Uttar Pradesh Adhiniyam Sankhy 5 of 2011) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 3, 2011 :–

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2011

[U.P. Act No. 5 of 2011]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

IT IS HEREBY enacted in the Sixty-second Year of the Republic of India as follows :–

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2011. Short title

2. In section 3 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 hereinafter referred to as the principal Act, after sub-section (5), the following sub-section shall be *inserted* namely:– Amendment of section 3 of U.P. Act no. 5 of 2004

"(6) The State Government shall endeavour to make the Medium Term Fiscal Restructuring Policy more comprehensive giving details of all significant items of receipt and expenditure."

3. In section 4 of the principal Act, in sub-section (3),– Amendment of section 4

(a) for clause *(a)* the following clause shall be *substituted*, namely:–

"(a) reduce revenue deficit to nil by the end of the fiscal year 2011-12, and maintain revenue balance or attain a surplus thereafter"

(b) for clause (c) the following clause shall be *substituted*, namely:–

"(c) reduce fiscal deficit to not more than three percent of the estimated Gross State Domestic Product by the year referred to in clause (a) and maintain this level thereafter"

(c) for clause (f) the following clause shall be *substituted* namely:–

"(f) ensure that the total debt stock at the end of the fiscal year 2014-15 does not exceed forty two percent of the estimated gross state domestic product for that year"

Amendment of section 6

4. In section 6 of the principal Act, after sub-section (5), the following sub-section shall be *inserted*, namely:–

"(6) The Government shall appoint an independent agency to review the status of financial position of the Government with special reference to the compliance of the provisions of this Act. The periodicity of such review shall be such as may be prescribed."

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government borrowings, Government guarantees, debt and deficit, greater transparency in fiscal operation of the State Government and use of a medium term fiscal framework.

2. Clause (a), (c) and (f) of sub-section (3) of section 4, of the said Act, provide that the State Government shall reduce fiscal deficit to not more than three percent of the estimated Gross State Domestic product within the period commencing on 1^{st} day of April, 2004 and ending with the 31^{st} day of March, 2009 and reduce fiscal deficit as percentage of Gross State Domestic Product in each of the financial years and the goal referred to above.

3. The Thirteenth Finance Commission has recommended for the shifting the target years for achieving fiscal targets mentioned in para 2 above.

It has, therefore, been decided to amend the said clauses (a), (c) and (f) to provide respectively for reducing revenue deficit, fiscal deficit and debt stock as percentage of Gross Domestic Product as per the recommendations of the thirteenth Finance Commission. Besides, the Thirteenth Finance Commission has recommended to make the medium term Fiscal restructuring policy to be made more comprehensive, and to constitute an independent authority to review the fiscal position of the State with special reference to the implementation of various clauses of the said Act of 2004.

The Uttar Pradesh Fiscal responsibility and budget management (Amendment) Bill, 2011 is introduced accordingly.

By order,

K.K. SHARMA,

Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 1232 राजपत्र (हि०)–2011–(2516)–597+2 प्रतियाँ (कम्प्यूटर/टी०/आफसेट)।
पी०एस०यू०पी०–ए०पी० 188 सा० विधायी–2011–(2517)–850 प्रतियाँ (कम्प्यूटर/टी०/आफसेट)।

क्रम-संख्या—209

रजिस्ट्रेशन नम्बर—एस०एस०पी० / एल०
डब्लू / एन०पी०—91 / 2011—13
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग—1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, बृहस्पतिवार, 01 सितम्बर, 2011

भाद्रपद 10, 1933 शक सम्वत्

उत्तर प्रदेश सरकार

विधायी अनुभाग—1

संख्या 1035/79-वि-1-11-1(क)-23-2011

लखनऊ, 01 सितम्बर, 2011

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) विधेयक, 2011 पर दिनांक 30 अगस्त, 2011 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 17 सन् 2011 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन)

अधिनियम, 2011

(उत्तर प्रदेश अधिनियम संख्या 17 सन् 2011)

जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अग्रतर संशोधन करने के लिए—

अधिनियम

भारत गणराज्य के बासठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :—

1—यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अधिनियम, 2011 कहा जायेगा। संक्षिप्त नाम

उ0प्र0 अधिनियम संख्या 5 सन् 2004 की धारा 4 का संशोधन

2–उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 की धारा–4 में, उपधारा (3) में,–

(क) खण्ड (ग) के स्थान पर निम्नलिखित खण्ड रख दिया जाएगा, अर्थात :–

"(ग) वर्ष 2011–12, 2012–13, 2013–14 एवं 2014–15 में से प्रत्येक वर्ष राजकोषीय घाटा प्राक्कलित सकल राज्य घरेलू उत्पाद के तीन प्रतिशत से अनधिक स्तर को बनाये रखेगी।"

(ख) खण्ड (च) के स्थान पर निम्नलिखित खण्ड रख दिया जाएगा, अर्थात :–

"(च) यह सुनिश्चित करेगी कि वर्ष 2011–12, 2012–13, 2013–14 एवं 2014–15 की समाप्ति पर कुल ऋण स्टाक संगत वर्ष के प्राक्कलित सकल राज्य घरेलू उत्पाद के क्रमशः 46.9 प्रतिशत, 45.1 प्रतिशत, 43.4 प्रतिशत एवं 41.9 प्रतिशत से अनधिक स्तर तक बनाये रखा जाय।"

उद्देश्य और कारण

राजकोषीय स्थायित्व और संपोषतीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर और राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना के सुधार और मानव विकास के अवसर में वृद्धि करने के सम्बन्ध में राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिए उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध अधिनियम, 2004 अधिनियमित किया गया है।

उक्त अधिनियम की धारा 4 की उपधारा (3) के खण्ड (क), (ग) और (च) में यह व्यवस्था है कि राज्य सरकार 1 अप्रैल, 2004 से प्रारम्भ होने वाली और 31 मार्च, 2009 को समाप्त होने वाली अवधि के भीतर प्राक्कलित सकल राज्य घरेलू उत्पाद के तीन प्रतिशत से अनाधिक तक राजकोषीय घाटे में कमी करेगी और ऊपर निर्दिष्ट किये गये लक्ष्य तथा प्रत्येक वित्तीय वर्ष में सकल राज्य घरेलू उत्पाद के प्रतिशत के अनुसार राजकोषीय घाटे में कमी करेगी। उक्त अधिनियम में वर्ष 2017–18 की समाप्ति तक सकल राज्य घरेलू उत्पाद के अनधिक पच्चीस प्रतिशत तक सरकार की कुल देन–दारियों में कमी करने की भी व्यवस्था हैं। उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) अधिनियम, 2011 के माध्यम से, वर्ष 2011–12 की समाप्ति तक राजस्व घाटा और राजकोषीय घाटा में कमी करने के लक्ष्यों को प्राप्त करने और वर्ष 2014–15 की समाप्ति तक सकल राज्य घरेलू उत्पाद के अनधिक बयालिस प्रतिशत तक कुल देन–दारियों में कमी करने हेतु संशोधन निरूपित किया गया है।

3–तेरहवें वित्त आयोग की संस्तुतियों के आधार पर भारत सरकार ने प्राक्कलित सकल राज्य घरेलू उत्पाद के प्रतिशत के रूप में विभिन्न राज्य सरकारों हेतु राजस्व घाटा, राजकोषीय घाटा और ऋण स्टाक के वर्षवार स्तरों को विनिर्दिष्ट करते हुए वर्ष 2011–12 से वर्ष 2014–15 तक की अवधि को समाविष्ट करते हुए राज्य सरकारों के लिए राजकोषीय सुदृढ़ीकरण पथ विहित किया है। तेरहवें वित्त आयोग की संस्तुतियों के अधीन ऋण राहत अनुदान और किसी राज्य सरकार हेतु राज्य विनिर्दिष्ट अनुदान उत्तर प्रदेश राजकोषीय उत्तदायित्व और बजट उत्पाद के प्रतिशत स्वरूप राजस्व घाटा, राजकोषीय घाटा और ऋण स्टाक के इन वर्षवार स्तरों को सम्मिलित किये जाने और इन स्तरों को प्राप्त किये जाने से सम्बन्धित है।

अतएव यह विनिश्चय किया गया है कि उत्तर प्रदेश हेतु भारत सरकार द्वारा विहित राजकोषीय सुदृढ़ीकरण पथ के अनुसरण में उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध अधिनियम, 2004 में संशोधन किया जाय।

तदनुसार उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (द्वितीय संशोधन) विधेयक, 2011 पुरःस्थापित किया जाता है।

आज्ञा से,
के० के० शर्मा,
प्रमुख सचिव।

No. 1035(2)/LXXIX-V-1-11-1(Ka)23-2011

Dated Lucknow, September 01, 2011

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Dwitiya Sansodhan) Adhiniyam, 2011 (Uttar Pradesh Adhiniyam Sankhya 17 of 2011) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 30, 2011 :–

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (SECOND AMENDMENT) ACT, 2011

(U.P. Act no. 17 of 2011)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004

IT IS HEREBY enacted in the Sixty-second Year of the Republic of India as follows :–

1. This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Act, 2011 — Short title

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 in sub-section (3),- — Amendment of section 4 of U.P. Act no. 5 of 2004

(a) *for* clause (c) the following clause shall be *substituted*, namely :-

"(c) maintain fiscal deficit at not more than three percent of the estimated Gross State Domestic Product in each of the Years 2011-12, 2012-13, 2013-14 and 2014-15."

(b) *for* clause (f) the following clause shall be *substituted*, namely :-

"(f) ensure that the total debt stock is maintained not more than 46.9 percent, 45.1 percent, 43.4 percent and 41.9 percent of the estimated Gross State Domestic Product at the end of the Years 2011-12, 2012-13, 2013-14 and 2014-15 respectively."

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government borrowings, Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

2. Clauses (a), (c) and (f) of sub-section (3) of section 4 of the said Act, provide that the State Government shall reduce fiscal deficit to not more than three percent of the estimated Gross State Domestic Product within the period commencing on 1st day of April, 2004 and ending with the 31st day of

March, 2009, and reduce fiscal deficit as percentage of Gross State Domestic Product in each of the financial years and the goal referred to above. The Act also provides for reducing total liabilities of the Government to not more than twenty five percent of Gross State Domestic Product by the end of the year 2017-18. Through the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2011 an amendment for achieving revenue deficit and fiscal deficit reduction targets by the end of the year 2011-12 and reducing total liabilities to not more than forty two percent of Gross State Domestic Product by the end of the year 2014-15, has been incorporated.

3. On the basis of the recommendations of the Thirteenth Finance Commission, the Government of India has prescribed fiscal consolidation path for State Governments covering the period 2011-12 to 2014-15, specifying yearwise levels of revenue deficit, fiscal deficit and debt stock for different State Governments as percentages of estimated Gross State Domestic Product. Grant of dept relief and State specific grants to a State Government under the recommendations of the Thirteenth Finance Commission are linked to inclusion in the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 of these yearwise levels of revenue deficit, fiscal deficit and debt stock as percentages of Gross State Domestic Product and achieving these levels.

It has, therefore, been decided to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 in pursuance of the fiscal consolidation path prescribed by the Government of India for Uttar Pradesh.

The Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2011 is introduced accordingly.

By order,

K. K. SHARMA,

Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 345 राजपत्र (हि०)–2011–(847)–599 प्रतियां (कम्प्यूटर/टी०/आफसेट)।
पी०एस०यू०पी०–ए०पी० 97 सा० विधा०–2011–(848)–500 प्रतियां (कम्प्यूटर/टी०/आफसेट)।

क्रम-संख्या-75

रजिस्ट्रेशन नम्बर–एस०एस०पी० / एल०–
डब्लू० / एन०पी०–91 / 2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, मंगलवार, 22 मार्च, 2016

चैत्र 2, 1938 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 583 / 79-वि-1–16-1(क) 8-2016

लखनऊ, 22 मार्च, 2016

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2016 पर दिनांक 21 मार्च, 2016 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 8 सन् 2016 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :–

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अधिनियम, 2016

[उत्तर प्रदेश अधिनियम संख्या 8 सन् 2016]

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के सड़सठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

संक्षिप्त नाम

1–यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अधिनियम, 2016 कहा जायेगा।

उत्तर प्रदेश अधिनियम संख्या 5, सन् 2004 की धारा 4 का संशोधन

2—उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 की धारा 4 में, उपधारा (3) में,—

(क)—खण्ड (ग) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात्—

"(ग) (एक)—वर्ष 2015—2016, 2016—2017, 2017—2018, 2018—2019 एवं 2019—2020 में से प्रत्येक वर्ष राजकोषीय घाटा प्राक्कलित सकल राज्य घरेलू उत्पाद के तीन प्रतिशत से अनधिक स्तर को बनाये रखेगी:

परन्तु यह कि यदि पूर्ववर्ती वर्ष में ऋण, सकल, राज्य घरेलू उत्पाद के अनुपात के 25 प्रतिशत से अनधिक है तथा चालू वर्ष और पूर्ववर्ती वर्ष में राजस्व घाटा शून्य है, तो राजकोषीय घाटे की सीमा सकल राज्य घरेलू उत्पाद के अनुपात के 3.25 प्रतिशत तक बढ़ायी जा सकेगी :

परन्तु यह और कि यदि पूर्ववर्ती वर्ष में ब्याज भुगतान राजस्व प्राप्तियों के 10 प्रतिशत से अनधिक है तथा चालू वर्ष और पूर्ववर्ती वर्ष में राजस्व घाटा शून्य है, तो राजकोषीय घाटे की सीमा सकल राज्य घरेलू उत्पाद के अनुपात के 3.25 प्रतिशत तक बढ़ायी जा सकेगी :

परन्तु यह भी कि यदि उपर्युक्त दोनों परन्तुकों में दी गयी शर्तें पूरी होती हों, तो राजकोषीय घाटे की सीमा सकल राज्य घरेलू उत्पाद के 3.50 प्रतिशत तक बढ़ायी जा सकेगी;

(दो) वर्ष 2015—2016 से 2018—2019 तक की अवधि में, यदि राज्य सरकार किसी आलोच्य वर्ष में उस वर्ष के सकल राज्य घरेलू उत्पाद के तीन प्रतिशत की उधार सीमा का पूर्ण उपयोग नहीं करती है तो राज्य सरकार के पास अगले वर्ष में अप्रयुक्त उधार की धनराशि, केवल रुपयों में आंकलित, का उपयोग करने का विकल्प होगा;"

(ख) खण्ड (च) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात् :—

"(च) यह सुनिश्चित करेगी कि वर्ष 2015—2016, 2016—2017, 2017—2018, 2018—2019 एवं 2019—2020 की समाप्ति पर कुल ऋण स्टाक प्राक्कलित सकल राज्य घरेलू उत्पाद के क्रमशः 31 प्रतिशत, 31 प्रतिशत, 30.50 प्रतिशत, 30.50 प्रतिशत, एवं 30 प्रतिशत से अनधिक स्तर तक बनाये रखा जाये ;"

(ग) खण्ड (च) के पश्चात् निम्नलिखित खण्ड बढ़ा दिया जायेगा, अर्थात् :—

"(छ) विभिन्न विभागों के वार्षिक आय—व्ययक प्रावधान में पूँजीगत कार्यों हेतु आय—व्ययक प्रावधान के 70 प्रतिशत से अन्यून धनराशि चालू पूँजीगत कार्यों हेतु तथा 30 प्रतिशत से अनधिक धनराशि की व्यवस्था नये पूँजीगत कार्यों हेतु सुनिश्चित करेगी।"

———

उद्देश्य और कारण

राजकोषीय स्थायित्व और संपोषणीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर और राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना के सुधार और मानव विकास के अवसर में वृद्धि करने के सम्बन्ध में राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिये उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 अधिनियमित किया गया है।

2—उक्त अधिनियम की धारा 4 की उपधारा (3) के खण्ड (ग) में यह व्यवस्था है कि राज्य सरकार वर्ष 2011—2012, 2012—2013, 2013—2014 एवं 2014—2015 में से प्रत्येक वर्ष राजकोषीय घाटा प्राक्कलित सकल राज्य घरेलू उत्पाद के 3 प्रतिशत से अनधिक स्तर पर बनाये रखेगी। उक्त अधिनियम की धारा 4 की उपधारा (3) के खण्ड—(च) में यह व्यवस्था है कि राज्य सरकार यह सुनिश्चित करेगी कि वर्ष 2011—2012, 2012—2013, 2013—2014 एवं 2014—2015 की समाप्ति पर कुल ऋण स्टाक संगत वर्ष के प्राक्कलित सकल राज्य घरेलू उत्पाद का क्रमशः 46.9 प्रतिशत, 45.1 प्रतिशत, 43.4 प्रतिशत एवं 41.9 प्रतिशत के अनधिक स्तर बनाये रखा जाये। चौदहवें वित्त आयोग ने केन्द्र सरकार के साथ—साथ राज्य सरकारों के राजकोषीय सुदृढ़ीकरण के लिये संस्तुतियाँ की है। उक्त संस्तुतियों में राजकोषीय घाटे तथा कुल ऋण स्टॉक की सीमा सकल राज्य घरेलू उत्पाद के प्रतिशत के रूप में एवं चालू तथा नये पूँजीगत कार्यो हेतु बजट प्रावधानों की सीमा तय करने के सम्बन्ध में सुझाव दिये गये हैं। राज्य सरकार इन संस्तुतियों को स्वीकार योग्य मानती है। अतएव उक्त अधिनियम को निम्नलिखित की व्यवस्था करने के लिए संशोधित करने का निर्णय लिया गया है,—

(क) वर्ष 2015—2016, 2016—2017, 2017—2018, 2018—2019 एवं 2019—2020 में से प्रत्येक वर्ष राजकोषीय घाटा सम्बन्धित वर्ष के प्राक्कलित सकल राज्य घरेलू उत्पाद के 3 प्रतिशत से अनधिक स्तर पर बनाये रखा जाये तथा वर्ष 2015—2016, 2016—2017, 2017—2018, 2018—2019 एवं 2019—2020 की समाप्ति पर कुल ऋण स्टाक संगत वर्ष के प्राक्कलित सकल राज्य घरेलू उत्पाद के क्रमशः 31 प्रतिशत, 31 प्रतिशत, 30.50 प्रतिशत, 30.50 प्रतिशत एवं 30 प्रतिशत के अनधिक स्तर तक बनाये रखा जाये;

(ख) विभिन्न विभागों के वार्षिक आय—व्ययक प्रावधान में पूँजीगत कार्यों हेतु आय—व्ययक प्रावधान के 70 प्रतिशत से अन्यून धनराशि चालू पूँजीगत कार्यों हेतु तथा 30 प्रतिशत से अनधिक धनराशि की व्यवस्था नये पूँजीगत कार्यों हेतु किया जाय।

तदनुसार उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2016 पुरःस्थापित किया जाता है।

आज्ञा से,
अब्दुल शाहिद,
प्रमुख सचिव।

No. 583 (2)/LXXIX-V-1–16-1 (ka) 8-2016

Dated Lucknow March 22, 2016

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Sanshodhan) Adhiniyam, 2016 (Uttar Pradesh Adhiniyam Sankhya 8 of 2016) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 21, 2016 :–

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2016

[U.P. Act No. 8 of 2016]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

IT IS HEREBY enacted in the Sixty-seventh Year of the Republic of India as follows:–

Short title

1. This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2016.

Amendment of section 4 of U.P. Act no. 5 of 2004

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004, in sub-section (3),–

(a) *for* clause (c) the following clause shall be *substituted*, namely:–

"(c) (i) maintain fiscal deficit at not more than three percent of the estimated Gross State Domestic Product in each of the Years 2015-2016, 2016-2017, 2017-2018, 2018-2019, and 2019-2020:

Provided, that, if debt to GSDP ratio in the preceding year is not more than 25 percent and revenue deficit in the current year as well as in the preceding year is nil, the limit of fiscal deficit to GSDP ratio may be increased to 3.25 percent:

Provided further that if the interest payments in the preceding year are not more than 10 percent of the revenue receipt and revenue deficit in the current year as well as in the preceding year is nil, the limit of fiscal deficit to GSDP ratio can be increased to 3.25 percent:

Provided also that if the conditions mentioned in both the foregoing provisos are fulfilled, the limit of fiscal deficit to GSDP ratio my be increased to 3.50 percent;

(ii) If, in the period 2015-2016 to 2018-2019, in a given year the State Government does not exhaust the borrowing ceiling of three percent of GSDP for that year, then the State Government will have an option of availing the unutilised borrowing amount calculated in rupees only in the following year;"

(b) *for* clause (f) following clause shall be *substituted*, namely:–

"(f) ensure that the total debt stock is maintained at not more than 31 percent, 31 percent, 30.50 percent, 30.50 percent and 30 percent of the estimated Gross State Domestic Product at the end of the Years 2015-2016, 2016-2017, 2017-2018, 2018-2019 and 2019-2020 respectively;"

(c) *after* clause (f) the following clause shall be *inserted*, namely:–

"(g) provide for at least 70 percent of budget provision for capital works for the ongoing capital works and not more than 30 percent for the new capital works in the annual budget provision of various departments."

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government borrowings, Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

2. Clause (c) of sub-section (3) of section 4 of the said Act provides that the State Government shall maintain fiscal deficit at not more than 3 percent of the estimated Gross State Domestic Product in each of the Years 2011-2012, 2012-2013, 2013-2014 and 2014-2015. Clause (f) of sub-section (3) of section 4 of the said Act provides that State Government will ensure that the total debt stock is maintained at not more than 46.9 percent, 45.1 percent, 43.4 percent and 41.9 percent of the estimated Gross State Domestic Product at the end of the Years 2011-2012, 2012-2013, 2013-2014 and 2014-2015 respectively. The Fourteenth Finance Commission has made recommendations for fiscal consolidation of the Central

Government as well as the State Governments. In the said recommendations limits for fiscal deficit and debt stock as percentage of Gross State Domestic Product and limits for budgetary provisions for ongoing and new capital works have been suggested. The State Government finds the said recommendations acceptable. It has, therefore, been decided to amend the said Act to provide for,–

(a) maintaining fiscal deficit at not more than 3 percent of the estimated Gross State Domestic Product in each of the years 2015-2016, 2016-2017, 2017-2018, 2018-2019 and 2019-2020 and ensuring that the total debt stock is maintained at not more than 31 percent, 31 percent, 30.50 percent, 30.50 percent and 30 percent of the estimated Gross State Domestic Product at the end of the Years 2015-2016, 2016-2017, 2017-2018, 2018-2019 and 2019-2020 respectively;

(b) at least 70 percent of budget provision for capital works for the ongoing capital works and not more than 30 percent for the new capital works in the annual budget provision of various departments.

The Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Bill, 2016 is introduced accordingly.

By order,

ABDUL SHAHID,

Pramukh Sachiv.

पी०एस०यू०पी०—ए०पी० 1030 राजपत्र—(हिन्दी)—2016—(2394)—599 प्रतियां (कम्प्यूटर / टी० / आफसेट)।
पी०एस०यू०पी०—ए०पी० 131 सा० विधायी—26—03—2016—(2395)—300 प्रतियां (कम्प्यूटर / टी० / आफसेट)।

क्रम-संख्या–131

रजिस्ट्रेशन नम्बर–एस०एस०पी० / एल०–
डब्लू० / एन०पी०–91 / 2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020

भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग–1

संख्या 1578 / 79–वि–1-20-1(क)15-20
लखनऊ, 31 अगस्त, 2020

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) विधेयक, 2020 जिससे वित्त (आय–व्ययक) अनुभाग–1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 12 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :–

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 12 सन् 2020)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

संक्षिप्त नाम और प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अधिनियम, 2020 कहा जायेगा।

(2) यह दिनांक 31 मार्च, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश अधिनियम संख्या 5 सन् 2004 की धारा 4 का संशोधन

2—उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 की धारा 4 में, उपधारा (3) में,—

(क) खण्ड (ग) के उपखण्ड (1) के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :—

"परन्तु यह भी कि वित्तीय वर्ष 2019—2020 में राजकोषीय घाटे की अधिकतम सीमा में, वित्तीय वर्ष 2019—2020 हेतु प्राक्कलित सकल राज्य घरेलू उत्पाद के 3 प्रतिशत की अधिकतम सीमा से अधिक, भारत सरकार द्वारा अनुमन्य की गयी अतिरिक्त ऋण की धनराशि रुपये 10,570 करोड़ की वृद्धि की जायेगी।";

(ख) खण्ड (च) के पश्चात् निम्नलिखित परन्तुक बढ़ा दिया जायेगा, अर्थात् :—

"परन्तु यह कि वित्तीय वर्ष 2019—2020 की समाप्ति पर कुल ऋण स्टॉक में, प्राक्कलित सकल राज्य घरेलू उत्पाद के 30 प्रतिशत से अधिक, भारत सरकार द्वारा अनुमन्य की गयी अतिरिक्त ऋण की धनराशि रुपये 10,570 करोड़ की वृद्धि की जायेगी।"

निरसन और व्यावृत्ति

उत्तर प्रदेश अध्यादेश संख्या 3 सन् 2020

3—(1) उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अध्यादेश, 2020 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबन्धों के अधीन कृत या की गई समझी जायेगी मानो इस अधिनियम के उपबन्ध सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

राजकोषीय स्थायित्व और संपोषणीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना में सुधार करने और मानव विकास के अवसर में वृद्धि करने हेतु राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिये उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 अधिनियमित किया गया है।

भारत सरकार ने वित्तीय वर्ष 2018—2019 के दौरान निम्नतर कर राजस्व संग्रह के कारण वित्तीय वर्ष 2019—2020 में राज्यों के केन्द्रीय कर अंश के सापेक्ष 58,843 करोड़ रुपये का समायोजन किया है। राज्यों के केन्द्रीय कर अंश में गिरावट के कारण राज्य संसाधनों में कटौती को दृष्टिगत रखते हुए भारत सरकार ने वित्तीय वर्ष 2019—2020 हेतु उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 में संशोधन के अध्यधीन एक बार की विशेष व्यवस्था स्वरूप उत्तर प्रदेश राज्य को वित्तीय वर्ष 2019—2020 में 10,570 करोड़ रुपये की अतिरिक्त ऋण दिये जाने की अनुज्ञा प्रदान की है। उपरोक्त को दृष्टिगत रखते हुए उक्त अधिनियम में संशोधन करने का विनिश्चय किया गया।

184 RPH (Budget Amendment) 2020 data 11

चूँकि, राज्य विधान मण्डल सत्र में नहीं था और पूर्वोक्त विनिश्चय को कार्यान्वित करने के लिये तुरन्त विधायी कार्यवाही करनी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 31 मार्च, 2020 को उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 3 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने के लिये पुरःस्थापित किया जाता है।

आज्ञा से,
जे0पी0 सिंह–II,
प्रमुख सचिव।

No. 1578(2) /LXXIX-V-1–20-1(ka)15-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Sanshodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 12 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Vitta (Aay-Vyayak) Anubhag-1, is administratively concerned with the said adhiniyam.

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2020

(U.P. Act no. 12 OF 2020)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

IT IS HEREBY enacted in the Seventy First Year of the Republic of India as follows :–

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on March 31, 2020.

Amendment of section 4 of U.P. Act no. 5 of 2004

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 in sub-section (3),–

(a) *after* sub-clause (i) of clause (c), the following proviso shall be *inserted*, namely :–

"Provided also that the ceiling of fiscal deficit in the fiscal year 2019-2020 shall be enhanced by an additional borrowing of Rupees 10,570 crore, allowed by the Government of India, over and above the ceiling of 3 per cent of the estimated Gross State Domestic Product for the fiscal year 2019-2020.";

(b) *after* clause (f), the following proviso shall be *inserted*, namely :–

"Provided that the total debt stock at the end of the fiscal year 2019-2020 shall be enhanced by an additional borrowing of Rupees 10,570 crore allowed by the Government of India, over and above 30 per cent of the estimated Gross State Domestic Product for the fiscal year 2019-2020."

Repeal and saving

3. (1) The Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 is hereby repealed. U.P. Ordinance no. 3 of 2020

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for improving social and fiscal infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government's borrowings Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

The Government of India, has adjusted Rs. 58,843 crore against the States' share of Central taxes in the fiscal year 2019-20, on account of lower tax revenue collection during the year 2018-2019. In view of reduction in states' resources due to fall in states' share in Central taxes, the Government of India, has allowed the State of Uttar Pradesh an additional borrowing of Rs. 10,570 crore in the year 2019-20 as a one-time special dispensation subject to the amendment of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 for the year 2019-20. In view of the above it had been decided to amend the said Act.

Since the State Legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2020 (U. P. ordinance no. 3 of 2020) was promulgated by the Governor on March 31, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
J.P. Singh-II,
Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 184 राजपत्र–(हिन्दी)–2020–(550)–599 प्रतियां–(कम्प्यूटर / टी० / ऑफसेट)।
पी०एस०यू०पी०–ए०पी० 142 सा० विधायी–2020–(551)–300 प्रतियां–(कम्प्यूटर / टी० / ऑफसेट)।

184 RPH (Budget Amendment) 2020 data 11

क्रम-संख्या–148

रजिस्ट्रेशन नम्बर–एस०एस०पी० / एल०–
डब्लू० / एन०पी०–91 / 2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग–1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020
भाद्रपद 9, 1942 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग–1

संख्या 1569 / 79–वि–1-20-1(क) 25-20
लखनऊ, 31 अगस्त, 2020

अधिसूचना
विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) विधेयक, 2020 जिससे वित्त (आय–व्ययक) अनुभाग–1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 28 अगस्त, 2020 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 22 सन् 2020 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है :–

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अधिनियम, 2020

(उत्तर प्रदेश अधिनियम संख्या 22 सन् 2020)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 का अग्रतर संशोधन करने के लिये

अधिनियम

भारत गणराज्य के इकहत्तरवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

संक्षिप्त नाम और प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अधिनियम, 2020 कहा जायेगा।

(2) यह दिनांक 19 जून, 2020 से प्रवृत्त हुआ समझा जायेगा।

उत्तर प्रदेश अधिनियम संख्या 5 सन् 2004 की धारा 4 का संशोधन

2–उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 की धारा 4 में, उपधारा (3) में खण्ड (ग) के स्थान पर निम्नलिखित खण्ड रख दिया जायेगा, अर्थात :–

"(ग) वित्तीय वर्ष 2020–2021 में राजकोषीय घाटा, प्राक्कलित सकल राज्य घरेलू उत्पाद के अनधिक पाँच प्रतिशत पर बनाये रखेगी।"

निरसन और व्यावृत्ति

3–(1) उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अध्यादेश, 2020 एतद्द्वारा निरसित किया जाता है। उत्तर प्रदेश अध्यादेश संख्या 13 सन् 2020

(2) ऐसे निरसन के होते हुए भी उपधारा (1) में निर्दिष्ट अध्यादेश द्वारा यथा संशोधित मूल अधिनियम के उपबन्धों के अधीन कृत कोई कार्य या की गई कोई कार्यवाही, इस अधिनियम द्वारा यथा संशोधित मूल अधिनियम के सह प्रत्यर्थी उपबन्धों के अधीन कृत या की गई समझी जायेगी मानो इस अधिनियम के उपबन्ध सभी सारवान समयों में प्रवृत्त थे।

उद्देश्य और कारण

राजकोषीय स्थायित्व और संपोषणीयता सुनिश्चित करने और पर्याप्त राजस्व अधिशेष की प्राप्ति करके राजकोषीय घाटे में कमी लाकर और राजकोषीय नीति के प्रभावी संचालन में आने वाली अड़चनों को दूर करने और राज्य सरकार द्वारा लिये जाने वाले उधारों, सरकारी प्रत्याभूतियों, ऋणों और घाटों पर सीमा निर्धारण और मध्यकालिक राजकोषीय रूपरेखा के प्रयोग में महत्तर पारदर्शिता के माध्यम से विवेकपूर्ण ऋण प्रबन्ध द्वारा सामाजिक और भौतिक अवसंरचना में सुधार करने और मानव विकास के अवसर में वृद्धि करने हेतु राज्य सरकार के उत्तरदायित्व की व्यवस्था करने के लिये उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम, 2004 अधिनियमित किया गया है।

कोविड–19 महामारी के कारण राज्य एवं केन्द्र के संसाधनों पर गम्भीर विपरीत प्रभाव पड़ा है। उक्त के दृष्टिगत अतिरिक्त संसाधन जुटाने हेतु केन्द्र सरकार द्वारा राज्य सरकारों को सकल राज्य घरेलू उत्पाद के 2 प्रतिशत की अतिरिक्त ऋण सीमा, वित्तीय वर्ष 2020–2021 के लिये अनुमन्य की गयी है, जिसके लिये राज्य सरकारों से अपने राजकोषीय उत्तरदायित्व और बजट प्रबन्ध अधिनियम में संशोधन करने की अपेक्षा की गयी थी। अतएव पूर्वोक्त अधिनियम में संशोधन करने का विनिश्चय किया गया है।

चूँकि राज्य विधानमण्डल सत्र में नहीं था और उक्त विनिश्चय को कार्यान्वित करने के लिय तुरन्त विधायी कार्यवाही करनी आवश्यक थी, अतः राज्यपाल द्वारा दिनांक 19 जून, 2020 को उत्तर प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबन्ध (द्वितीय संशोधन) अध्यादेश, 2020 (उत्तर प्रदेश अध्यादेश संख्या 13 सन् 2020) प्रख्यापित किया गया।

यह विधेयक पूर्वोक्त अध्यादेश को प्रतिस्थापित करने हेतु पुरःस्थापित किया जाता है।

आज्ञा से,
जे0पी0 सिंह–II,
प्रमुख सचिव।

201 RPH (Budget Amendment-II) 2020 data 11

No. 1569(2) /LXXIX-V-1-20-1(ka) 25-20

Dated Lucknow, August 31, 2020

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Rajkoshiya Uttardayitwa Aur Budget Prabandh (Dwitiya Sanshodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sankhya 22 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020. The Vitta (Aay-Vyayak) Anubhag-1, is administratively concerned with the said adhiniyam.

THE UTTAR PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (SECOND AMENDMENT) ACT, 2020

(U.P. Act no. 22 OF 2020)

[*As passed by the Uttar Pradesh Legislature*]

AN

ACT

further to amend the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004.

IT IS HEREBY enacted in the Seventy First Year of the Republic of India as follows :–

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Act, 2020.

(2) It shall be deemed to have come into force with effect from June 19, 2020.

Amendment of section 4 of U.P. Act no. 5 of 2004

2. In section 4 of the Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 in sub-section (3) *for* clause (c) the following clause shall be *substituted,* namely :–

"(c) maintain fiscal deficit at not more than five per cent of the estimated Gross State Domestic Product in the fiscal year 2020-2021."

Repeal and saving

U.P. Ordinance no. 13 of 2020

3. (1) The Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Fiscal Responsibility and Budget Management Act, 2004 has been enacted to provide for the responsibility of the State Government to ensure fiscal stability and sustainability and to enhance the scope for social and fiscal infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government's borrowings Government guarantees, debt and deficit, greater transparency in fiscal operations of the State Government and use of a medium term fiscal framework.

The COVID-19 pandemic has adversely affected the resources of the States and the Centre. In view of the above, to raise additional resources, the Central Government has allowed an additional borrowing limit of 2 per cent of the Gross State Domestic Product to the State Governments for the financial year 2020-2021. For which State Governments were required to amend their Fiscal Responsibility and Budget Management Act. Therefore, it was decided to amend the aforesaid Act.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 (U. P. ordinance no. 13 of 2020) was promulgated by the Governor on June 19, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
J. P. SINGH-II,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 201 राजपत्र–(हिन्दी)–2020–(584)–599 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 159 सा0 विधायी–2020–(585)–300 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।

201 RPH (Budget Amendment-II) 2020 data 11